

Court-II

**Before the Appellate Tribunal for Electricity, New Delhi
(Appellate Jurisdiction)**

Appeal No. 243 of 2015 & IA Nos. 396 of 2015 & 397 of 2015

Dated : 03rd November, 2015

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

**Mumbai International Airport Pvt. Ltd. Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Anr. Respondent(s)**

Counsel for the Appellant (s) : Mr. Sanjay Sen, Sr. Advocate
Mr. Avijeet Lala

Counsel for the Respondent (s) : Mr. Buddy A. Ranganadhan
Mr. D.V. Raghu Vamsy

ORDER

Heard.

Admit.

Issue notice of the Appeal to the respondents returnable within two weeks from today. Counter affidavit/reply be filed within three weeks thereafter and rejoinder, if any, may be filed by the appellant within two weeks thereafter.

Dasti service is permitted.

Post this Appeal for hearing on **13th January, 2016.**

Since it is a Consumer's Appeal, no public notice is required to be given.

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

rkt/sh